## IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI COURT - III

CP/CA. No. 199(ND)/2017

IN THE MATTER OF:

Nandi Track Engineering Pvt. Ltd.

.... APPLICANT / PETITIONER

SECTION:

Under Section 252(1)

Order delivered on 10.10.2017

Coram:

R. VARADHARAJAN HON'BLE MEMBER (JUDICIAL)

For the APPLICANT / PETITIONER

Mr. Kanti Mohan Rastogi, Advocate

Ms Preeti Nair, Advocate

For the ROC, Delhi

:- Mr. Manish Raj, Company Secretary

## ORDER

Learned Counsel for the Petitioner is present. Learned Representative for the ROC is also present. It is submitted by the Learned Representative for the ROC that the petition as filed by the petitioner is not in appeal format as required to be filed under the Provision of section 252 of the companies Act 2013 as the same being an appeal against the order passed by the ROC in striking off the name. Learned Counsel for the petitioner represents that he will withdraw the petition and file it in the appeal format as required under provision of section 252 of the Companies Act 2013. Let the appeal be listed as and when it is filed by the Petitioner.

(R. VARADHARAJAN) MEMBER (JUDICIAL)